

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 06**  
**(IB)-875(PB)/2020**

**IN THE MATTER OF:**

M/s. Dhankalash Distributors Pvt. Ltd. .... Applicant/petitioner  
v.  
Arena Superstructures Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)**

**Order delivered on 07.12.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

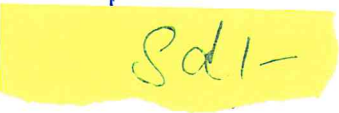
**PRESENT:**

For the Applicant -  
For the Respondent

**ORDER**

In IA-5275/2020, report filed and the same is taken on record.  
Accordingly, IA-5275/2020 is hereby **disposed of**.

  
**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

  
**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**

07.12.2020  
Ritu Sharma